

**SCHEDULE
FORM A**

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF LEEL ELECTRICALS LIMITED

RELEVANT PARTICULARS

1	NAME OF CORPORATE DEBTOR	LEEL ELECTRICALS LIMITED
2	DATE OF INCORPORATION OF CORPORATE DEBTOR	10/11/1987
3	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED / REGISTERED	REGISTRAR OF COMPANIES ,KANPUR UTTAR PRADESH
4	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE DEBTOR	L29120UP1987PLC091016
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE(IF ANY) OF CORPORATE DEBTOR	Regd office: Unit No. 8 Block-A Kakrala Main Road ,Sector 80 Industrial Area ,Phase-II Noida ,Gautam Budha Nagar, Uttar Pradesh 201305 CORPORATE OFFICE 159,Okhla Industrial Estate, Phase- III, New Delhi- 110020 MANUFACTURING PLANTS: 1. A-146, (B&C) RIICO Industrial Area, Bhiwadi Distt. Alwar, Rajasthan 301019. 2. Industrial Area, Kala-Amb,

		Trilokpur Road, Sirmour, Nahan, Himachal Pradesh. 3. Plot No. 24, Sector 2, IIE, SIDCUL Pantnagar, Uttarakhand. 4. Plot No. S21 & 22, Non SEZ, Phase III, Sipcot Road, Mugundarayapuram, Ranipet, Vellore Distt, Tamilnadu. 5. Bahadarabad, Mehdood, Industrial Park, 2 Salempur, SIDCUL, Haridwar, Uttarakhand. 6. Village Nizampur, Tauru-Rewari, Tehsil Tauru, Dist. Mewat, Haryana.
6	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	09/12/2019(Order received on 10 th December 2019)
7	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	06/06/2020 (i.e.180 DAYS FROM INSOLVENCY COMMENCEMENT DATE)
8	NAME AND THE REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS INTRIM RESOLUTION PROFESSIONAL	Anil Rustgi Reg. No. – IBBI/IPA-002/IP-N00683/2018-2019/12382
9	ADDRESS AND E-MAIL OF THE INTERIM RESOLUTION PROFESSIONAL, AS REGISTERED WITH THE BOARD	H.no-524, Tower-6, H E W O-1, Sector-56 ,Gurgaon, Haryana ,122011 anil_rustgi@yahoo.co.in
10	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE INTERIM RESOLUTION PROFESSIONAL	H.no-524, Tower-6, H E W O-1, Sector-56 ,Gurgaon, Haryana ,122011 Leeelectricals.cirp@gmail.com
11	LAST DATE FOR SUBMISSION OF CLAIMS	24.12.2019
1	CLASSES OF CREDITORS, IF ANY, UNDER CLAUSE (B) OF	NIL



2	SUB-SECTION (6A) OF SECTION 21, ASCERTAINED BY THE INTERIM RESOLUTION PROFESSIONAL	
1 3	NAMES OF INSOLVENCY PROFESSIONALS IDENTIFIED TO ACT AS AUTHORISED REPRESENTATIVE OF CREDITORS IN A CLASS (THREE NAMES FOR EACH CLASS)	NOT APPLICABLE
1 4	(A) RELEVANT FORMS AND (B) DETAILS OF AUTHORIZED REPRESENTATIVES ARE AVAILABLE AT:	(A)WEB LINK http://www.ibbi.gov.in/home/downloads (B) NOT APPLICABLE

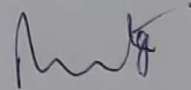
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process against the **LEEL ELECTRICALS LIMITED** on 09/12/2019.

The creditors of **LEEL ELECTRICALS LIMITED**, are hereby called upon to submit their claims with a proof on or before 24/12/2019 to the Interim Resolution Professional at the address mentioned against item 10.

The claims may be submitted in their specified Forms. Forms B- by the Operational creditors except workmen and Employees, Form C- by the Financial Creditors, Form D-by the Workmen and Employees, Form – E by the Authorised Representatives of workmen and employees, Form F –by the Other creditors in terms of Regulation 7, 8 and 9 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

The financial creditors shall submit their claims with proof by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or electronic means.

SUBMISSION OF FALSE OR MISLEADING PROOFS OF CLAIM SHALL ATTRACT PENALTIES.



Anil Rustgi

THE INTERIM RESOLUTION PROFESSIONAL

Date : 12.12.2019

Place:Gurgaon

